

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 204 OF 2017 &
IA NO. 1473 OF 2019

Dated : 8th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matters of:

M/s. Essar Power (MP) Ltd.	Versus Appellant(s)
Madhya Pradesh Electricity Regulatory Commission & Anr.	 Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Tushar Jain
Mr. Mahip Singh

Counsel for the Respondent(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal for R-1
Mr. Nitin Gaur for R-2

ORDER

For the reasons set out in IA No. 1473 of 2019, the application for withdrawal of appeal is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Ravindra Kumar Verma)
Technical Member

Kt/m

(Justice Manjula Chellur)
Chairperson